

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 3- IA 1064 of 2022  
In  
CP(IB) 164 of 2017

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Allahabad Bank

V/s

Sai Infosystem (India) Ltd

.....Applicant

.....Respondent

**Order delivered on ..06/12/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Nipun Singhvi, Adv. a/w. Ms. Pragati Tiwari, Adv.

For the Respondent :

**ORDER**

**IA 1064 of 2022**

The 12<sup>th</sup> Progress report for the Quarter ended on 30<sup>th</sup> September, 2022 is filed by the Liquidator. Learned Counsel for the Liquidator states that the reconstitution of SCC is also filed in compliance of the latest amendment in the regulations. The same is taken on record, with all just exceptions.

Place report with main file for further reference.

Accordingly, IA 1064 of 2022 stands disposed of.

-sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**